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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.A. 240/2022

ANIL KUMAR ..... Appellant

Through: Mr. Karampreet Singh, Advocate.

versus

STATE OF NCT OF DELHI ..... Respondent

Through: Mr Ajay Vikram Singh, APP for the

State with SI Meenakshi, P.S.

Ambedkar Nagar.

**CORAM:** 

HON'BLE MS. JUSTICE SWARANA KANTA SHARMA

ORDER 20.07.2022

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## CRL.M.(BAIL) 646/2022

- 1. An application has been filed seeking suspension of sentence and release of the appellant during the pendency of the present appeal, which is pending for disposal.
- 2. Learned counsel for the appellant seeks time to deposit fine in accordance with the order on sentence dated 11.01.2022 passed by learned Additional Sessions Judge, South District, Saket Courts, New Delhi. Let the needful be done within two weeks.
- 3. Status report not filed. Nominal roll already on record.
- 4. Learned APP for State seeks time to file the Status report. The status report be filed positively within three days. Advance copy of the same be supplied to the opposite party.
- 5. Re-notify on 16.08.2022.

SWARANA KANTA SHARMA, J

**JULY 20, 2022/kss**